CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>BANGALORE</u>

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 1291 of 2012

(Arising out of Order-in-Original No. 16/2012 dated 17/02/2012 passed by the Commissioner of Service Tax, Bangalore)

Sankalp Semiconductors Pvt. Ltd. Plot No.9, Survey No.89, Aryabhatta

Plot No.9, Survey No.89, Aryabhatta Tech Park, Navanagar, Hubli, Karnataka, Appellant(s)

VERSUS

Commissioner of Service Tax Bangalore Service Tax- I 1st To 5th Floor,

TTMC Building, Above BMTC Bus Stand, Domlur Bangalore – 560 071 Karnataka Respondent(s)

APPEARANCE:

None for the Appellant Mr. K. Vishwanatha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL) HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 20105 / 2023

Date of Hearing: 21/02/2023 Date of Decision: 21/02/2023

As per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN) MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO) MEMBER (TECHNICAL)

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